

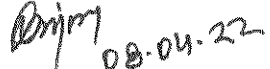
# HIGH COURT OF CHHATTISGARH: BILASPUR

## ENDORSEMENT

Endt. No. 799/Confdl. /2022  
I-8-2/2002(Part-XIII)

Bilaspur, dated 08/04/2022

Copy of Vacancy Circular No. F. No. A-11013/1/2021-AT, dated 04.04.2022 issued by Under Secretary to the Govt. of India (AT), Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training, regarding **selection for the posts of Judicial Members in Central Administrative Tribunal (CAT)** is enclosed herewith for information of the candidates concerned.

  
(Sanjay Kumar Jaiswal)  
Registrar General

Encl: As above

F. No. A-11013/1/2021-AT.  
Government of India  
Ministry of Personnel, Public Grievances and Pensions  
Department of Personnel and Training  
\*\*\*\*\*

3<sup>rd</sup> Floor, Lok Nayak Bhawan,  
Khan Market, New Delhi-110001  
Dated, the 04<sup>th</sup> April, 2022 .

**Vacancy Circular**

Subject: - Selection for the posts of **Judicial Members** in Central Administrative Tribunal (CAT) – reg.

\*\*\*\*\*

1. **Tribunal:** - The Central Administrative Tribunal has been established under the Administrative Tribunal Act 1985, to adjudicate cases related to service matters of the persons appointed under the Government of India. Principal Bench of CAT is situated at New Delhi and its other Benches are situated at 18 places in the country at Ahmedabad, Allahabad, Bangalore, Chandigarh, Madras, Cuttack, Ernakulam, Guwahati, Hyderabad, Jabalpur, Jaipur, Jodhpur, Calcutta, Lucknow, Mumbai, Patna, Jammu and Srinagar. A Member, upon selection, may be posted to any of these places.

2. **Vacancy:** - Applications are being invited for the following existing vacancies of Judicial Members in CAT:

| Name of Post    | Number of vacancies |
|-----------------|---------------------|
| Judicial Member | 16*                 |

\* It will increase by 01 vacancy i.e. 17, if Chairman is appointed from Administrative Stream.

3. **Qualification:-** The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunal (Conditions of Service) Rules, 2021.

As per Rule 3(5)(b) of the Tribunal (Conditions of service) Rules, 2021, a person shall not be qualified for appointment as Judicial Member, unless he,—

(i) is, or has been, a Judge of a High Court; or

(ii) has held the post of Additional Secretary to the Government of India or any equivalent or higher post in the Department of Legal Affairs or the Legislative Department including Member–Secretary, Law Commission of India; or

(iii) has, for a combined period of ten years, been a District Judge and Additional District Judge; or



(iv) has, for ten years, been an advocate with substantial experience in litigation in service matters in Central Administrative Tribunal, Armed Forces Tribunal, High Court or Supreme Court.

As per proviso under section 3(1) of the Tribunals Reforms Act, 2021, "a person who has not completed the age of 50 years as on the last date for submission of applications, shall not be eligible for appointment as a Chairperson or Member".

**4. Procedure for selection:** - The Search-Cum-Selection Committee constituted under the Tribunal Reforms Act 2021 for recommending names for appointment to the said posts shall scrutinize the applications with respect to suitability of applicants for the posts by giving due weightage to qualification and experience of candidates and shall shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.

**5. Selection for re-appointment:** The Member of Central Administrative Tribunal shall be eligible for re-appointment in the same manner as that for the original appointment, preferably, alongwith all the persons shortlisted in response to the vacancy circular or otherwise under the Tribunal Reforms Act 2021. While making its assessment for suitability to a post, the Committee shall give additional weightage to the persons seeking re-appointment for their experience in the Tribunal and while doing so, shall take into account, the performance of the person while working as a Member in the Tribunal.

**6. Application Procedure:-** Applications of eligible and willing officers are requested through proper channel (wherever applicable) and should be accompanied with:-

- (i) Bio-data in the proforma at Annexure-I;
- (ii) Certificate to be furnished by the employer/ head of office/ forwarding authority as in Annexure-II;
- (iii) Clear photocopies of the up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly attested by a Group A officer;
- (iv) Cadre clearance ;
- (v) Integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III;
- (vi) Statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years,

Duly filled-in (neatly typed) original applications in the prescribed format should reach the Secretary, Department of Personnel and Training, North Block, New Delhi-110001 latest by 05.30 P.M. on or before 26<sup>th</sup> April, 2022 (Tuesday) (by hand or by speed post or through email to [rishi.pal13@nic.in](mailto:rishi.pal13@nic.in) .



7. The applications received against the advertisement dated 27.07.2020 issued under the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2020 are cancelled and those interested and eligible applicants who had applied earlier, in response to circular dated 27.07.2020, are required to apply afresh.

8. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make their own arrangements.

9. Advertisement and prescribed application form can be downloaded from the websites of DoPT/ CAT i.e. [www.dopt.nic.in](http://www.dopt.nic.in) / [www.cgat.gov.in](http://www.cgat.gov.in).

10. Any application received after due date or without necessary Annexures as mentioned above will not be entertained. This Department will not be responsible for the postal delay/loss of application, for reasons whatsoever. It is therefore, in the interest of the applicants to ensure that their applications reach well within the closing date and time as stipulated.

11. The last date of receipt of the applications will be the crucial date for ascertaining the eligibility of the applicants.

12. This appointment process will be subject to outcome of pending matters in Hon'ble Supreme Court and Hon'ble High Courts.

Wide publicity may be given in all organizations and their field formations to facilitate early and optimum number of applications.



(Rishi Pal)

Under Secretary to the Govt. of India (AT)

Tel No. 011 2464 3352

To

1. Registrar/ Registrar General of all High Courts.
2. Registrar General, Supreme Court of India, New Delhi.
3. Secretary, Department of Legal Affairs, Shastri Bhawan, New Delhi.
4. Secretary, Department of Justice, Jaisalmer House New Delhi.
5. Secretary, Legislative Department, Shastri Bhawan, New Delhi.
6. Joint Registrar, Central Administrative Tribunal, Principal Bench, Copernicus Marg, New Delhi with a request to upload the vacancy circular on CAT's website.

Copy to: NIC with request to upload the vacancy circular on DoPT's website.

## Annexure-I

**PROFORMA**

APPLICATION FOR APPOINTMENT TO THE POST OF JUDICIAL MEMBER IN CAT

FRESH  / RE-APPOINTMENT 

(Appropriate option may be ticked ✓)

1. Name :
2. Date of Birth :
3. Category (SC/ST/OBC/UR) :
4. Designation/Profession :
5. Contact Details :

|  |
|--|
| Space for<br>photograph<br>duly signed<br>by candidate |
|--|

|                       | Residential |           | Official |
|-----------------------|-------------|-----------|----------|
|                       | Present     | Permanent |          |
| Address:              |             |           |          |
| Mobile /<br>Phone No. |             |           |          |
| Email:                |             |           |          |

6. Cadre/Service [Wherever applicable] :

6a. Date of appointment:

6b. Date of retirement:

7. Educational qualification (in reverse chronological order):

| Sl. No. | Name of University/<br>Equivalent Institution | Degree | Year of passing | Division/<br>% of marks obtained | Academic Distinction | Subject/<br>Specialization |
|---------|---|--------|-----------------|----------------------------------|----------------------|----------------------------|
|         |   |        |                 |                                  |                      |                            |
|         |   |        |                 |                                  |                      |                            |
|         |   |        |                 |                                  |                      |                            |

## 8. Work Experience:

8a. For the experience as employee, Employment record in chronological order starting with present Employment, list in reverse:

| Sl. No. | Name & address of employer<br>(Govt./PSU/Ministry/Department/any other) | Designation, Pay or Scale of pay (Pay in Pay Matrix)* | Period of Service |    | Nature of work/ experience |
|---------|---|---|-------------------|----|----------------------------|
|         |   |   | From              | To |                            |
|         |   |   |                   |    |                            |
|         |   |   |                   |    |                            |
|         |   |   |                   |    |                            |

\*Also indicate Sl. No. in above, which is equivalent to Additional Secretary/District Judge/Additional District Judge/ (as applicable under the qualification) or above

8b. For the experience as Professional record in chronological order starting with present Engagement, list in reverse:

| Sl. No. | Details of Profession | Period of Service |    | Nature of work done* |
|---------|-----------------------|-------------------|----|----------------------|
|         |                       | From              | To |                      |
|         |                       |                   |    |                      |
|         |                       |                   |    |                      |

\*Such as Administration /Service matters /Judicial or Quasi-Judicial /Criminal /Civil /Taxation /Company Affairs/Environmental matters /Finance /Accountancy /Economics /Business /Commerce /Management /Public Affairs or any other as may be applicable. Engagement with Government, if any, may be indicated.

9. Date from which drawing the pay scale :  
in the grade of Additional Secretary/  
District Judge/Additional District Judge  
to the Government of India  
or any equivalent rank (wherever applicable).

10. Write up on adjudicating experience :  
of the applicant (200 words)

[Wherever applicable]

11. Experience along with brief write up in handling :  
cases before the relevant Courts/ Tribunals/

Details of Such cases  
(Reported Cases/  
Unreported Cases)

[if applicable]

12. Proof of Experience, including  
Enrolment/Registration No. as an Advocate etc.  
[For candidates other than Govt. or Judicial  
officers] :

13. Annual Income last five years along with copy of :  
ITR [For candidates from Advocate stream]

14. Write up on 05, major achievement :  
(200 words each)

15. Awards/honours/Publications, if any :

16. Affiliation with the professional bodies/ :  
Institutions/societies/or any other body  
Including political party.

17. Additional information, if any, which :  
you would like to mention in support  
of the application for the post.

#### DECLARATION

1. I certify that the foregoing information is correct and complete to the best of my knowledge and belief and nothing has been concealed/ distorted. If at any time I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
2. I shall not withdraw my candidature after the meeting of the Selection Committee.
3. I shall not decline the appointment, if selected for appointment by the ACC.
4. I shall join within 30 days from the date of issue of order of appointment.
5. I am aware that in case I violate any of the conditions mentioned at Sl. No. 2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place :

Date:

Signature of the candidate



**CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD OF OFFICE/  
FORWARDING AUTHORITY**

1. Certified that the particular furnished by Shri/Smt/Kum-----  
-----are correct and he/she possesses educational qualifications and experience mentioned in Annexure-I.
  
2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
  
3. His/her integrity is certified.
  
4. No major or minor penalty was imposed on Shri/Smt/Kum-----  
-----during the last 10 years period.
  
5. The up-to-date attested Photostat copies of ACR/APAR of last five years (each photostate copy of ACR/APAR should be attested) in respect of Shri/Smt/Kum-----  
-----are enclosed herewith.

Seal & Signature of the ~~Cadre~~ Controlling Authority  
/ Registrar of High Court/ Supreme Court

**PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS  
BEING SOUGHT**

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer (in full) :

2. Father's name :

3. Date of Birth :

4. Date of Retirement :

5. Date of entry into service :

6. Service to which the officer belongs :  
including batch /year/ cadre etc.,  
wherever applicable

7. Positions held (During ten preceding years):

| S.No. | Organisation<br>(name in full) | Designation<br>&<br>Place<br>Posting | Administrative/<br>Nodal Ministry/<br>Department<br>concerned<br>(in case of officers of<br>PSUs etc.) | From | To |
|-------|--------------------------------|--------------------------------------|--|------|----|
|       |                                |                                      |  |      |    |

8. Whether the officer has been placed on :  
the agreed list or list of Officer of  
Doubtful Integrity (if yes, details to be given)

9. Whether any allegation of misconduct :  
Involving vigilance angle was examined  
against the officer during the last 10  
Years and if so with what result (\*)

10. Whether any punishment was awards to :  
the officer during the last 10 years and if  
so, the date of imposition and details of  
penalty (\*)

11. Is any disciplinary/ criminal proceedings :  
or charge sheet pending against the  
officer as on date (if so, details to be  
furnished, including reference number, if  
any of the Commission)

12. Is any action contemplated against the :  
Officer as on date (if so, details to be  
furnished (\*))

(\*)) If vigilance clearance had been obtained from the Commission in the past, the  
information may be provided for the period thereafter.

Date:

(NAME AND SIGNATURE)